

Chou En-lai to the Prime Minister of India.

- (ii) Text of reply dated 14th November, 1962, from the Prime Minister of India to the Premier Chou En-lai.

[Placed in Library. See No. LT-573/62].

**Shri A. P. Jain** (Tumkur): Will You get them circulated among Members?

**Mr. Speaker:** Yes, I may.

**PUBLIC DEBT (ANNUITY CERTIFICATES)  
THIRD AMENDMENT RULES, 1962**

**The Minister of Finance (Shri Morarji Desai):** Sir, I beg to lay on the Table a copy of the Public Debt (Annuity Certificates) Third Amendment Rules, 1962 published in Notification No. G.S.R. 1257 dated the 29th September, 1962, under sub-section (3) of section 28 of the Public Debt Act, 1944. [Placed in Library. See No. LT-574/62].

**ANNUAL REPORT AND AUDITED ACCOUNTS OF THE NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA,  
NEW DELHI**

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** Sir, I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India, New Delhi, (English and Hindi versions) for the year ending the 31st March, 1962 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-575/62].

**ANNUAL REPORT AND AUDITED ACCOUNTS OF BHARAT ELECTRONICS LIMITED,  
BANGALORE**

**The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah):** Sir, I beg to lay on the Table a copy of Annual Report of the Bharat Electronics Limited, Ban-

galore, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-576/62].

**NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878, ETC.**

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. No. 1395 dated the 27th October, 1962.
- (b) G.S.R. 1396 dated the 27th October, 1962.
- (c) G.S.R. 1397 dated the 27th October, 1962.
- (d) G.S.R. 1398 dated the 27th October, 1962.
- (e) G.S.R. 1437 dated the 3rd November, 1962.
- (f) G.S.R. 1439 dated the 3rd November, 1962.

[Placed in Library. See No. LT-577/62].

(ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 1400 dated the 27th October, 1962.
- (b) G.S.R. 1401 dated the 27th October, 1962.
- (c) G.S.R. 1402 dated the 27th October, 1962.
- (d) G.S.R. 1403 dated the 27th October, 1962.

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(e) G.S.R. 1431 dated the 3rd November, 1962.

(f) G.S.R. 1432 dated the 3rd November, 1962.

(g) G.S.R. 1433 dated the 3rd November, 1962.

(h) G.S.R. 1434 dated the 3rd November, 1962.

[Placed in Library. See No. LT-578/62].

(iii) A copy of Notification No. F. 4 (33)/62-Fin.(E) published in Delhi Gazette dated the 4th October, 1962, containing the Delhi Sales Tax (Amendment) Rules, 1962, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act 1941 as in force in the Union Territory of Delhi.

[Placed in Library. See No. LT-579/62].

(iv) a copy of Notification No. 13/62 dated the 27th October, 1962 making certain amendments to the General Regulations of the Industrial Finance Corporation, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-580/62].

NOTIFICATIONS UNDER THE FOREIGN EXCHANGE REGULATION ACT, 1947

**Shri B. R. Bhagat:** Sir, on behalf of Shrimati Tarkeshwari Sinha I beg—

(i) to re-lay on the Table a copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642 dated the 12th May, 1962, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [Placed in Library. See No. LT-175/62].

(ii) to lay on the Table a copy each of the following Notifications making certain further amendments to the Foreign Exchange Regulation Rules, 1952, under sub-section (3) of section

27 of the Foreign Exchange Regulation Act, 1947:—

(i) G.S.R. No. 897 dated the 15th July, 1961.

(ii) G.S.R. No. 972 dated the 29th July, 1961.

(iii) G.S.R. No. 50 dated the 13th January, 1962.

(iv) G.S.R. No. 264 dated the 3rd March, 1962.

[Placed in Library. See No. LT-581/62].

12.11 hrs.

PUBLIC ACCOUNTS COMMITTEE  
THIRD REPORT

**Shri Tyagi** (Dehra Dun): Sir, I beg to present the Third Report of the Public Accounts Committee on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1960-61.

12.11½ hrs.

ARREST OF MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 21st November, 1962, from the Superintendent of Police, Tiruchirappalli:—

“On the 21st November, 1962, at 3.50 hours, Shri R. Umanath, Member, Lok Sabha, was arrested by the Deputy Superintendent of Police, Tiruchirappalli Town, in his residence at Tiruchirappalli Town, under Section 151, Criminal Procedure Code, as he is likely to commit cognizable offences prejudicial to the safety and defence of India and his being at large a source of danger for the national defence of India, and remanded on the same day to the Court of Additional First Class Magistrate of Tiruchirappalli, for a period of fifteen days pending action under Defence of India Rules. He has been despatched to the Central Jail, Tiruchirappalli.”